

SPECIAL BENCH

ITEM NO.3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.25/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RICHEM HEALTHCARE LIMITED V/S ROC, KANPUR & ANR.
UNDER SECTION	131(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rishabh Sachdeva alongwith

: For the Applicant-Company

Ms. Shruti Priya Sharma, Advs.

ORDER

- 1.** Let the notices be issued to the Central Government through RD as well as to the Income Tax Department.
- 2.** Reply/report be filed by the concerned authorities within a period of two weeks with advance copy to be supplied to the Ld. Counsel representing the Petitioner.
- 3.** The publications be also made in the newspapers i.e. English newspaper "Business Standard" as well as Hindi newspaper "Dainik Jagaran" giving the details as required under section 131 of the Companies Act, 2013 read with Rule 77 of NCLT Rules, 2016 by giving clear 14 days notice in the newspapers. A copy of the publication in the newspapers also be placed on the website of the company.

-Sd-

-Sd-

4. Notice be also issued in terms of Rule 77(5) of NCLT Rules 2016 to the auditor of the company for appearance and hearing of petition.
5. The matter is adjourned for further hearing on 22nd July, 2024.

-Sd-
(Umesh Kumar Shukla)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

5th June, 2024

Avaneesh Kumar Singh
(Stenographer)